NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 385/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

IDBI Capital Markets & Securities Ltd.

V/s.

Arshiya Northern FTWZ Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

20,21, Prigorte 5.~ In.

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Rahol. D. Oak Adv for af u Siddhich. S Shitze Petitions

COMMON ORDER

T.C.P. No. 384/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 385/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 386/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. They inform that Settlement is in progress. The draft is already on record.
- It is also informed that to establish the bonafides of the Corporate Debtor an amount of Rupees Ten Lakhs have already been paid to the Creditor.
- 4. Since both of them have stated that the Settlement is possible, under the circumstances the Matter is adjourned to **10.01.2018**.

Sd/- :

BHASKARA PANTULA MOHAN

Member (Judicial)

Sd/-

M.K. SHRAWAT

Member (Judicial)

12.12.2017

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